

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 350 OF 2024

IN THE MATTER OF:

AMIT KUMAR & ANR.

...APPLICANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

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1.	Affidavit in compliance of order dated 02.04.2026 on Behalf of DoWR, RD & GR/NMCG	

Date: 13.04.2026

Place: New Delhi

ADVOCATE FOR THE RESPONDENT:

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPLE
BENCH, NEW DELHI
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IN THE MATTER OF:-

AMIT KUMAR & ANR.

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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.2 IN
COMPLIANCE OF ORDER DATED 02.04.2026**

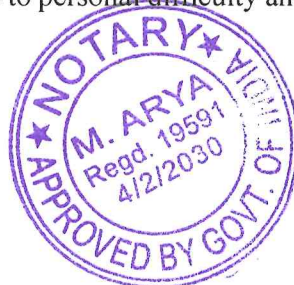
MOST RESPECTFULLY SHOWETH: -

I, Anup Kumar Sirvastava, aged about 59 years, presently working as Executive Director (Technical) in the National Mission for Clean Ganga (NMCG), Ministry of Jal Shakti, Government of India, New Delhi do hereby solemnly affirm and state, as under:

1. That the present reply affidavit is filed on behalf of Respondent No.2 in compliance to order dated 02.04.2026 of this Hon'ble Tribunal and I am authorized by competent authority to filed the present affidavit.
2. That it is respectfully submitted, that the answering respondent has filed a reply affidavit dated 02.09.2025 in the present original application. This Hon'ble Tribunal while taking into consideration, the reply affidavit dated 02.09.2025 has observed in the Order dated 02.12.2025 that

“we have also examined the affidavit of compliance dated 02.09.2025 filed by the NMCG on behalf of the Ministry of Jal Shakti and we find that except for reiterating the provisions of law no effective action to solve the issue highlighted in this OA has been reflected. Hence, we require some higher official of NMCG to appear virtually on the next date of hearing and assist the tribunal especially in view of the observations which are made above”.

Thereafter matter was adjourned to 23.02.2026. That it is submitted that on 23.02.2026 there was adjournment application on behalf of counsel for answering respondent due to personal difficulty and the matter was adjourned to 02.04.2026.



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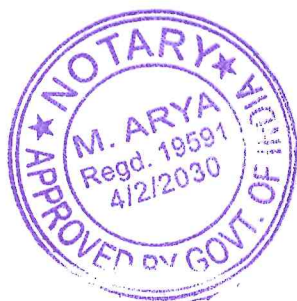


3. That it is further respectfully submitted, that the answering respondent through counsel filed an additional reply dt.24.03.2026 on 28.03.2026. But, due to some issues in accepting payment, the same was not come on record. Thereafter only in the evening of 01.04.2026, the counsel for respondent came to know the reply is not on record. That it is also submitted that counsel for respondent immediately paid the filing fees but the same was not taken on record as the payment was made after the filing time.
4. That it is respectfully submitted that the earlier affidavit dated 02.09.2025 was filed on the basis of inputs received from various concerned agencies, including technical bodies such as the Central Water Commission, and primarily reflected the status reports and information so received.
5. That in compliance with the observations and directions of this Hon'ble Tribunal vide Order dated 02.12.2025, the answering Respondent, NMCG undertook prompt and coordinated steps to address the issues raised in the present matter.
6. In this regard, NMCG convened a meeting of concerned departments of the State and Central Governments to deliberate upon the issues pertaining to River Kasawati and to formulate appropriate remedial measures for its rejuvenation. During the meeting, specific action points were identified, including assessment of illegal mining and encroachments, status of environmental clearances, water quality monitoring (including critical parameters), hydrological assessment of the river system, and measures relating to groundwater regulation and floodplain management. Pursuant thereto, necessary follow-up actions were initiated, and a detailed reply affidavit dt.24.03.2026 was filed in this regard.
7. That in response to the observations of this Hon'ble Tribunal, it is most respectfully submitted that the answering Respondent has at no point intended to disclaim or dilute its statutory role under the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016. It is submitted that the NMCG continues to discharge its overarching coordinating, supervisory and policy-level functions in respect of rejuvenation, protection and management of River Ganga and its tributaries and sub-tributaries.
8. That it is humbly submitted that the answering Respondent, in compliance with the observations of this Hon'ble Tribunal, has taken steps to ensure a more effective, coordinated and result-oriented approach in addressing the issues raised in the present matter.
9. That it is respectfully submitted that the grievance raised in the present Original Application pertains to illegal mining activities affecting the riverbed and flow of River Kasawati, and the answering Respondent is actively pursuing the matter



with all concerned authorities to ensure that such activities are regulated and necessary remedial measures are implemented in accordance with law.

10. That it is submitted that it is not in dispute that after River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 was implemented, the water quality of the River Ganga has shown improving trend. The NMCG shall take all the measures to protect the River Ganga and its tributaries as enumerated in Paragraph 6, 38,39 and 41 of Authorities Order, 2016.
11. That it is humbly submitted that the answering Respondent remains fully committed to the objectives and principles enshrined in the River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, including protection of ecological flow, prevention of pollution, and conservation of riverine ecosystems, including tributaries such as River Kasawati, and continues to work in close coordination and collaboration with other concerned Ministries, departments, and agencies in this regard.
12. That considering the importance of sustained vigilance for conservation and restoration of Kasawati river systems, Director General, NMCG invited the attention of the Chief Secretary of the State requesting him to issue appropriate directions to the concerned State authorities to ensure continued monitoring, strict enforcement of environmental and mining regulations, prevention of any future encroachment or illegal activity, and adoption of necessary river conservation and restoration measures, so as to safeguard the ecological integrity of the Kasawati River and ensure effective compliance before the Hon'ble Tribunal.
13. That, in view of the facts and submissions stated hereinabove, it is respectfully submitted that the answering Respondent – DoWR, RD & GR/NMCG – in view of the authority notification has taken due steps to coordinate with all concerned Central and State authorities, to obtain and place on record the requisite factual reports and data relating to the Kasawati (Krishnawati) river, and to ensure that instances of illegal mining, encroachment or obstruction in the riverbed and its catchment are duly addressed in accordance with law.
14. That, the answering respondent herein craves leave of the Hon'ble Tribunal to file additional reply, in future, if required.
15. In light of the above submission, it is respectfully submitted that this Answering Respondent, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in this Application.



DEPONENT



VERIFICATION

I, the deponent above named do hereby verify that the contents of the aforesaid affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom. Verified at New Delhi on this 13 day of APR 2026, 2026.

13 APR 2026
[Handwritten Signature]

DEPONENT



Date: 13.04.2026
Place: New Delhi



ATTESTED

[Handwritten Signature]
NOTARY PUBLIC

13 APR 2026